

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 2056/2003

New Delhi this the 25th day of March, 2004

**Hon'ble Shri Justice V.S. Aggarwal, Chairman**  
**Hon'ble Shri S. A. Singh, Member (A)**

Ram Kumar,  
S/O Shri Lok Ram,  
Retired ASI., PCR,  
West Zone, Vikas Puri,  
Delhi  
R/O D-103, Avantika,  
Sector 1, Rohini, Delhi-85

.. Applicant

(By Advocate Shri Anil Singal proxy  
for Shri G.D.Bhandari)

VERSUS

1. The Commissioner of Police, Delhi  
Police Headquarters, I.P.Estate,  
New Delhi.
2. The Addl. Commissioner of Police,  
Police Control Room, Delhi

.. Respondents

(By Advocate Ms. Rashmi Chopra )

O R D E R (ORAL)

**Justice V.S. Aggarwal:**

Learned counsel for the applicant states that the application has been filed while only interim order has been passed. He may be permitted to withdraw the present Original Application with liberty to file a fresh petition in case need arises subsequently.

2. Allowed as prayed. Subject to aforesaid,  
dismissed as withdrawn.

  
( S.A. Singh )

Member (A)

  
( V.S. Aggarwal )

Chairman

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